

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PLANET 41 MOBI-VENTURE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PLANET 41 MOBI-VENTURE LIMITED
2.	Date of incorporation of corporate debtor	13/09/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92120MH2006PLC164541
5.	Address of the registered office and principal office (if any) of corporate debtor	122, Linkway Estate, New Link Road, Malad- West, Mumbai - 400064 Mumbai Maharashtra 400064 India
6.	Insolvency commencement date in respect of corporate debtor	Order date 16/12/2022 (Order received on 21-12-2022)
7.	Estimated date of closure of insolvency resolution process	14/06/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Appoints Mr. Praful Raghunath Renuse Registered Insolvency Resolution Professional having Registration Number[IBBI/IPA-003/IP-N00410/2022-2023/14111] as Interim Resolution Professional
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Praful Raghunath Renuse Registered Insolvency Resolution Professional Having Registration Number [IBBI/IPA-003/IP-N00410/2022-2023/14111] 21-707, Gulmohar CHSL CSR Complex, Off Link Road, Ganesh Nagar, Kandivali West, Mumbai 400067 praful.renuse@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Praful Raghunath Renuse Registered Insolvency Resolution Professional Having Registration Number [IBBI/IPA-003/IP-N00410/2022-2023/14111] 173, Udyog Bhavan, Sonawala Road, Goregaon East, Mumbai- 400063 planet41cirp@gmail.com
11.	Last date for submission of claims	05/01/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink https://ibbi.gov.in/en/home/downloads (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of PLANET 41

MOBI-VENTURE LIMITED vide order C.P. No. 1658/2018 on date December 16th, 2022
which was received on December 20th, 2022

The creditors of the Planet 41 Mobi-Venture Limited are hereby called upon to submit their claims with proof on or before January 05th, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Mr. Praful Raghunath Renuse
Date and Place : Mumbai : December 22nd, 2022

CUTTING INORDINATE DELAYS CBDT rejigs timelines for filing of appeals

Eye on timely filing of SLPs by the I-T department

SURABHI
New Delhi, December 21

TO ENSURE TAX officials do not delay follow ups on Supreme Court ruling, the Central Board of Direct Taxes has prescribed fresh timelines for filing of appeals in tax cases to ensure a zero delay regime in such matters.

In recent instructions outlining a standard operating procedure on filing of appeals and special leave petitions (SLPs), the CBDT has listed various actions that would have to be completed within 85 days of the date of SC order.

On SC direction for adopting the Information and Communication Technology, the CBDT had set up a Legal Information Management Briefing System panel

The fresh timelines for filing of appeals in tax cases are aimed at ensuring a zero delay regime in matters being heard in SC

all orders and judgements on a daily basis. Proposals for SLP will be sent by the Principal Commissioner of Income Tax after due consideration by the Directorate of Legal and Research and has to be sent within 20 days of the judgment.

"The quality of proposal sent by the Principal Commissioner of Income Tax or Commissioner of Income Tax is extremely important for efficient and effective litigation management in the Department," the CBDT has stressed, adding that appeal to the High Court and the Supreme Court can be filed only on 'Substantial Questions of Law'.

It has, however, been observed that many SLP proposals involve only 'questions of fact', it further said. Experts note that as a general trend, it has been seen that SLPs filed by the income tax department have been inordinately delayed.

"The overall timeline involved in various phases has been reduced to 85 days. Further, revised proforma has

STANDARD OPERATING PROCEDURE

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been introduced for submitting the proposal to file the SLP enlisting certain additional details including appeals involved against the SLP filed, specific issue wise tax effect involved in SLP proposal apart from the aggregate tax effect on disputed issues, reasons recorded and approval of PCIT in case of reassessment etc.

With the said instructions laid down by CBDT, it would unequivocally lead to timely filing of SLPs and streamlining the entire process," said Sanjoli Maheshwari, Director, Nangia Andersen India. Following the Supreme Court directive for adopting the Information and Communication Technology (ICT) for seamless integration of all phases, the CBDT had set up a Legal Information Management Briefing System Committee (LIMBS) and High Powered Committee. "The High Powered Committee has advised the Board to work towards a 'Zero Delay Regime' in the matter of filing of appeals and SLPs," the CBDT noted.

The market will start with trading in grapes and resins. Shinde expects total trade on the market this January-April grape season to reach ₹100 crore and cross ₹500 crore in grapes and resin trade within the first year of operation.

The APMC will solely focus on horticulture crops and

E-platform to come in handy for grape growers in Nashik

GEETA NAIR
Pune, December 21

THE 2023 GRAPE season in Dindori, Nashik will be special for 6,000-odd farmers of the berry. For the first time, their produce will be sold in a market which will be owned and operated by them, without having to be at the mercy of traders.

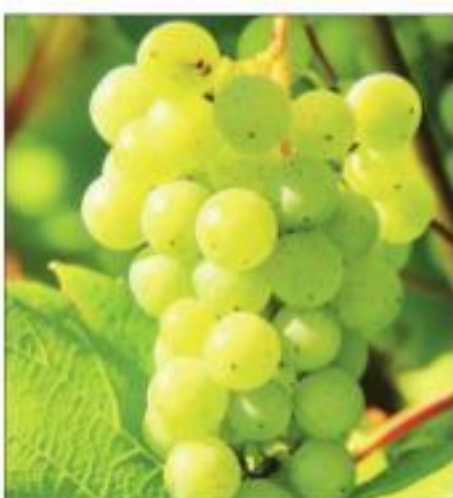
From a verbal contract system, they will be graduating to an e-commerce platform that will track every grape that is traded, the price it is traded at and all negotiations with traders.

The farmer-owned Sahyadri Farmers Agricultural Produce Marketing Committee (APMC) market is all set to launch operations in this grape season with trials set to begin in mid-January and roll smoothly by the time the season ends in mid-April. Sahyadri is the first farmer producer organisation in the country to get a license for a private agricultural produce market.

Vilas Shinde, chairman and managing director, Sahyadri, said lack of post-harvest and marketing infrastructure lead to traders dominating the relationship and putting farmers in a vulnerable position, with no recourse when payment defaults occur. All trade would now be routed through the platform with traders onboarded after a proper verification and KYC process, Shinde said. Around 50 traders are on board already and the target is to have 100.

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ROBUST GROWTH

From a verbal contract system, 6,000 Nashik grape farmers will be graduating to an e-commerce platform

Sahyadri Farmers Agricultural Produce Marketing Committee (APMC) market is all set to launch operations in this grape season with trials set to begin in mid-January

domestic trade which is grown extensively in the region. Tomatoes will be traded in the September-December period next year. With more competition and better price discovery, farmers could expect remunerative prices for their produce and faster payments, he said.

Farmers would get access to a daily dashboard to view arrivals,

prices and trade volumes.

This was developed in-house by the Sahyadri team. Storage capacity is being expanded from 4,000 tonne to 20,000 tonne to improve the farmers' holding capacity and enable off-season trade. The market will offer testing facilities, inputs, banking support and training support. Around ₹10 crore has already been invested and ₹25 crore will be invested over the next few months in the electronics platform, software and cold storage.

Shinde says while the benefits to farmers would be enormous, their challenge would be to get more and more traders onto the platform. If they can do this, they would be successful and other farmer producer organizations can replicate this model, Shinde said.

Sahyadri has about 17,000 farmers in its network who largely grow grapes with an annual production of 0.15 million tonne. They export around 20,000 tonne of grapes with the rest sent to the domestic market. They will now find an organized market next door for their produce. Farmers here also grow around 1,00,000 tonne of tomatoes which will soon be traded on their market.

FORM A PUBLIC ANNOUNCEMENT
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FOR THE ATTENTION OF THE CREDITORS OF PLANET 41 MOBI-VENTURE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	PLANET 41 MOBI-VENTURE LIMITED
2. Date of incorporation of corporate debtor	13/09/2005
3. Authority under which corporate debtor is incorporated / registered	ROC MUMBAI
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92120M-2005PLC164541
5. Address of the registered office and principal office (if any) of corporate debtor	122, Linkway Estate, New Link Road, Malad-West, Mumbai - 400064 Maharashtra, 400064 India
6. Insolvency commencement date in respect of corporate debtor	Order date 16/12/2022 (Order received on 21/12/2022)
7. Estimated date of closure of insolvency resolution process	14/06/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Appoints Mr. Pratul Raghunath Renuse Registered Insolvency Resolution Professional having Registration Number [IBBI/IPA-003/IP/NO0410/2022-2023/14111] as Interim Resolution Professional
9. Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Pratul Raghunath Renuse Registered Insolvency Resolution Professional Having Registration Number [IBBI/IPA-003/IP/NO0410/2022-2023/14111] 21-707, Gulmohar CHSL, CSR Complex, Off Link Road, Ganesh Nagar, Kandivali West, Mumbai 400067 pratul.renuse@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Registered Insolvency Resolution Professional Having Registration Number [IBBI/IPA-003/IP/NO0410/2022-2023/14111] 173, Uday Bhawan, Sonawala Road, Goregaon East, Mumbai - 400063 planet41corp@gmail.com
11. Last date for submission of claims	05/01/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website: https://ibbi.gov.in/en/home/downloads (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of PLANET 41 MOBI-VENTURE LIMITED vide order C.P.No. 1658, MB-V/2018 on date December 16th, 2022. The creditors of the Planet 41 Mobi-Venture Limited are hereby called upon to submit their claims with proof on or before January 05th, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Name and Signature of Interim Resolution Professional: Mr. Pratul Raghunath Renuse Date and Place: Mumbai, December 22nd, 2022

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OMKAR SPECIALITY CHEMICALS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	OMKAR SPECIALITY CHEMICALS LIMITED
2. Date of incorporation of corporate debtor	February 24, 2005
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L24110M-2005PLC151589
5. Address of the registered office and principal office (if any) of corporate debtor	Mahalsa Narayani, Ganesh Chowk, Manjar, Badapur (W), Badapur, Thane - 421503
6. Insolvency commencement date in respect of corporate debtor	December 20, 2022 (date of receipt of order by IFP) (Order of Hon'ble NCLT dated December 05, 2022)
7. Estimated date of closure of insolvency resolution process	July 17, 2023, being 180th day from Insolvency Commencement Date
8. Name and registration number of the insolvency professional acting as interim resolution professional	Reg. No: Arun Ramchandra Gaikwad Reg. No.: IBBI/IPA-002/IP/NO1065/2020-2021/13426
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 14/11 Saveshwar Sadan Nariman Lane, Takayawad Kurva West Mumbai, Mumbai Suburban, Maharashtra - 400070 Registered Email-id: arun.gaikwad0200@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Orion Residency and Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Bldg No. 6 AK Road Next to Kohinoor Continental Mumbai - 400069 Correspondence Email-id: crp.omkarspecialty@gmail.com
11. Last date for submission of claims	January 03, 2023, being the 149th day from the date of receipt of order by IFP (date of receipt of order by IFP is December 20, 2022).
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link for downloading the form: www.ibbi.gov.in/downloads/forms.html

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the OMKAR SPECIALITY CHEMICALS LIMITED vide order of IA 1521/2022 in C.P. (IB)/1738(MB)/2017 dated December 05, 2022 (date of receipt of order by IFP is December 20, 2022). The creditors of OMKAR SPECIALITY CHEMICALS LIMITED, are hereby called upon to submit their claims with proof on or before 03rd January, 2023, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - NA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Arun Ramchandra Gaikwad
In the matter of OMKAR SPECIALITY CHEMICALS LIMITED
Registration Number: IBBI/IPA-002/IP/NO1065/2020-2021/13426
Date: December 22, 2022
Place: Mumbai

Cumin prices shoot up on higher global, domestic demand

NAYAN DAVE
Ahmedabad, December 21

PRICES OF POPULAR spice commodity cumin (jeera) have gone up sharply by at least ₹300 per 20 kg in a span of one week in the wake of growing domestic and global demand.

The price of the commodity rose from ₹4,800-₹5,100 to ₹5,100 to ₹5,500 in the past week alone. This bull run is likely to continue as per market sources due to lower sowing and slightly unfavourable weather condition in cumin-growing areas in Gujarat and Rajasthan.

At Unjha mandi - the world's largest trading hub of cumin, prices were hovering around ₹2,500 to ₹2,700 last season. Progressive cumin sowing in Gujarat has gone down from 0.27 million hectare to 0.26 million hectare as on Dec 19, 2022

Compared to the 2021-22 season's cumin crop of 5 million bags, cumin crop is likely to remain lower in the current 2022-23 year

Cumin is exported to nearly 43 countries across the globe from Unjha. Maximum exports are being done in the Gulf countries followed by the US, Europe, China and Latin American countries. India enjoys a lion's share of 75% in the international market. As cumin crops are highly sensitive to weather and disease, farmers in Rajasthan and Gujarat switched to other crops in demand, including cotton, mustard seed, groundnut, soybean and coriander seed, he added.

Cumin is cultivated in Rajasthan and Gujarat. Sowing of cumin happens during October to December and harvest starts from February till April end. Jodhpur and Nagaur districts in Rajasthan are the major pockets of cumin farming.

In Gujarat, cumin is sown in the Banaskantha, Kutch and Saurashtra regions. Farmers and traders from both the states ultimately come to Unjha mandi to sell their cumin produce.



SHARP SPIKE

Cumin prices have gone up sharply by at least ₹300 per 20 kg in a span of one week

Progressive cumin sowing in Gujarat has gone down from 0.27 million hectare to 0.26 million hectare as on Dec 19, 2022

Compared to the 2021-22 season's cumin crop of 5 million bags, cumin crop is likely to remain lower in the current 2022-23 year

Cumin is exported to nearly 43 countries across the globe from Unjha. Maximum exports are being done in the Gulf countries followed by the US, Europe, China and Latin American countries. India enjoys a lion's share of 75% in the international market. As cumin crops are highly sensitive to weather and disease, farmers in Rajasthan and Gujarat switched to other crops in demand, including cotton, mustard seed, groundnut, soybean and coriander seed, he added.

Cumin is cultivated in Rajasthan and Gujarat. Sowing of cumin happens during October to December and harvest starts from February till April end. Jodhpur and Nagaur districts in Rajasthan are the major pockets of cumin farming.

In Gujarat, cumin is sown in the Banaskantha, Kutch and Saurashtra regions. Farmers and traders from both the states ultimately come to Unjha mandi to sell their cumin produce.

EXPRESS Careers

Saraswat Bank

BRANCH MANAGER VACANCIES

The largest Multi-State Co-operative Bank in India having 283 branches in Maharashtra, Goa, Karnataka, Gujarat, Madhya Pradesh and New Delhi with a total business size of over Rs. 71,500 Crore requires **Branch Managers** for the following regions: **Mumbai, Navi Mumbai, Thane and Pune.**

Experience:
Minimum 2 years in Co-operative Banks/ NBFCs as Branch Manager.
OR
Minimum 5 years in the Managerial cadre in branch banking.

Interested candidates may send their CVs to careers@saraswatbank.com latest by 7th January, 2023.

NATIONAL CENTRE FOR RURAL DEVELOPMENT'S STERLING COLLEGE OF ARTS, COMMERCE & SCIENCE
No. 93, Sector - 19, Near Seawoods Railway Station, Nerul (E), Navi Mumbai
Contact: 022-27702282, 277022290, 27715308
Email Id: nerulncrd@gmail.com

NAAC ACCREDITED

APPLICATIONS ARE INVITED FOR THE POST OF **PRINCIPAL**

- The above post is open to all, however candidates from any category can apply for the post.
- Candidates having knowledge of Marathi will be preferred.
- The pay-scale for the post of Principal is as prescribed by the UGC, Government of Maharashtra & University of Mumbai from time to time.
- The required minimum qualifications for the post of Principal are as follows:
 - A Master's Degree with at least 55% marks (or an equivalent grade in a point scale wherever grading system is followed) by a recognized University.
 - A Ph. D. Degree in concerned / allied / relevant discipline(s) in the institution concerned with evidence of published work and research guidance.
 - Associate Professor / Professor with a total experience of fifteen years of teaching / research / administration in Universities, Colleges and other institutions of higher education.
 - A minimum score of 120 as stipulated in the Academic Performance Indicator (API) based performance Based Appraisal System (PBAS).
 - A relaxation of 5% may be provided at the graduate and master's level for the Scheduled Caste / Scheduled Tribe / Differently-abled (Physically and visually differently-abled) categories for the purpose of eligibility and for assessing good academic record during direct recruitment to teaching positions. The eligibility marks of 55% marks for an equivalent grade in a point scale wherever grading system is followed) and the relaxation of 5% to the categories mentioned above are permissible, based on only the qualifying marks without including any grace mark procedures.
 - A relaxation of 5% may be provided, from 55% to 50% of the marks to the Ph.D. Degree holders, who have obtained their Master's Degree prior to 19 September, 1991.
 - Applicants who are already employed must send their application through proper channel. Applicants are required to account for breaks, if any, in their academic career.

Application with full details should reach in the name of **SECRETARY, NATIONAL CENTRE FOR RURAL DEVELOPMENT'S STERLING COLLEGE OF ARTS, COMMERCE & SCIENCE, Plot No-93, Sector-19, Near Seawoods Railway Station, Nerul (E), Navi Mumbai 400 706 and Email: nerulncrd@gmail.com** within 15 days from the date of publication of this advertisement.

Sd/-
Secretary

GOVERNMENT OF ODISHA COMMERCE & TRANSPORT (TRANSPORT) DEPARTMENT

Expression of Interest (EOI)

"HIRING OF AIRCRAFTS FOR USE OF STATE GOVERNMENT"

Government of Odisha, Commerce & Transport (Transport) Department desires to hire Aircrafts (9-19 passengers & 20-80 passengers) from 07.01.2023 till 29.01.2023 complying to all safety norms as prescribed by the DGCA. The Aircraft will be required for charter operation between Bhubaneswar & Rourkela. The hired aircraft will be stationed at Bhubaneswar. Eligible and interested aircraft operators may download the Expression of Interest (EOI) document which contains the details of the requirement from the following website of Government of Odisha and submit their offer: <https://tendersodisha.gov.in/nicgcp/app> & <https://ct.odisha.gov.in/tenders>.

Proposals complete in all respect should reach the undersigned latest by **05:00 PM on 29.12.2022**. Bids received after the above deadline shall be summarily rejected. The authority reserves the right to reject any of all the proposals without assigning any reason thereof.

Sd/-
Additional Secretary to Govt. & Director of Aviation, Commerce & Transport (Transport) Department Government of Odisha
OIPR-38001/11/0020/2223

CENTRAL RAILWAY

CONSTRUCTION OF FOOT OVER BRIDGE & VARIOUS OTHER WORKS

Sr.No.1: Name of the Work: **Thane-Kalwa** - Construction of 3.00 Meter Wide Foot Over Bridge between Thane-Kalwa at Km 34/10-11 for Stopping Unauthorised Trespassing at Gopalnagar. **Approximate Value: ₹ 166.90 Lakhs. EMD: ₹ 23.35,500/- . Completion Period: 6 Months.**

Sr.No.2: Name of the Work: **Thane** - Widening of Platform No. 5/6 towards West Side at Thane Station. **Approximate Value: ₹ 352.73 Lakhs. EMD: ₹ 3.26,400/- . Completion Period: 9 Months.**

Sr.No.3: Name of the Work: (Re-Invit) Miscellaneous Repairs to various Bridges in Kalyan-Asangon & Diva-Vasai Section under ADEN/NE/KY/N. **Approximate Value: ₹ 105.78 Lakhs. EMD: ₹ 2,02,900/- . Completion Period: 12 Months.**

Sr.No.4: Name of Work: Repair to Standard Height Gauges at 34/1 (RUB) on Kanjurmarg-Kalyan and Thane-Vashi Line 2) RUB Km 38/29. 3) Br.No. 41/2 Km 1/50-52 (RUB) Thane-Vashi. 4) Br. No. 36/3 Km 36/13-4 (Local Line) & Br.No. 39/2 Km 39/5-6 under ADEN(T) N/A. **Approximate Value: ₹ 71.86 Lakhs. EMD: ₹ 1.43,700/- . Completion Period: 6 Months.**

Sr.No.5: Name of Work: (A) Manual Shallow Screening work under ADEN(N) L.N.L. (B) Casual replacement of 4 Km Sleeper with New PSC 6 Sleeper in Kalyan-Lonavla Section under ADEN N L.N.L. (C) Section Replacement of 2.27 Km Rail with 60 Kg Rails in Kalyan-Lonavla Section under ADEN N L.N.L. (D) Replacement of 19 Nos overhead switches in SE Ghat Section under ADEN N L.N.L. **Approximate Value: ₹ 161.77 Lakhs. EMD: ₹ 2.30,900/- . Completion Period: 12 Months.**

Sr.No.6: Name of Work: (A) Replacement by TRT Machine 7.00 km on Kalyan-Lonavla Section. (B) TRF (35 km) in SE Ghat Section under ADEN N L.N.L. (C) TBR (Deep Screening) 5.23km by BCM Machine/Manually under ADEN N L.N.L. (D) Deep Screening of 79 Nos. of 1 in 12 Turnout and 39 Nos. of 1 in 8.5 Turnout on 39 Nos. on Kalyan-Lonavla Section. **Approximate Value: ₹ 257.07 Lakhs. EMD: ₹ 2.78,500/- . Completion Period: 12 Months.**

Sr.No.7: Name of Work: (A) Dadar Station - Major Repair to Old 'N' type Middle Station FOB including Dismantling of Corroded Defunct Span on West Side at Km 8/2-22 (B) Part 'A' Repairs to FOB as per IIT Structural Audit Report - Kalyan CSMT and FOB 5/3-4 connecting PF no. 1 to PF 7 of Kalyan Station under DEN (CSMT). Part 'B' Repairs to FOB as per IIT Structural Audit Report - Kalyan Station at Igatpur end FOB at Km 5/9-10 connecting PF no.1 to PF 7 of Kalyan Station under DEN (CSMT) PART 'C' - Repairs to FOB as per IIT Structural Audit Report - Kalyan Station Middle 12M wide FOB 5/3-5 connecting PF no.1 to PF 7 of Kalyan Station under DEN (CSMT). **Approximate Value: ₹ 324.71 Lakhs. EMD: ₹ 3.12,400/- . Completion Period: 9 Months.**

Sr.No.8: Name of the Work: **Igatpur** - Rehabilitation of Old Heritage Structure of ORR and to Maintain it to the VIP Standards. **Approximate Value: ₹ 82.55 Lakhs. EMD: ₹ 1.65,100/- . Completion Period: 6 Months.**

Sr.No.9: Name of the Work: (A) Deep Screening (By BCM and Manual & Lifting process) under Sr.DEN/NE Section. (B) TRF(P) under Sr.DEN/NE Section. **Approximate Value: ₹ 695.89 Lakhs. EMD: ₹ 4.98,000/- . Completion Period: 12 Months.**

Sr.No.10: Name of Work: **Kurla-Vikhroli** - Widening/Improvement of culvert No. 17/1, 20/1, 20/2, 21/3 & 22/2 between Kurla-Vikhroli by 1 x 1,000 M dia RCC Hume by Micro-Tunnelling or Manual Jacking Method. **Approximate Value: ₹ 1038.76 Lakhs. EMD: ₹ 6.69,400/- . Completion Period: 12 Months.**

(I) **Tender Closing Date & Time of Aforesaid Tender:** Upto 11.00 hrs. of **Sr.No. 1, 5, 6 & 7** on 03/01/2023, **Sr.No. 2 & 8** on 09/01/2023, **Sr.No. 3 & 4** on 30/12/2022. **Sr.No. 9** on 02/01/2023 & **Sr.No.10** on 04/01/2023, **will be opened after 11.00 hrs.**

(II) The prospective tenderers are requested to visit the website www.irps.gov.in for details of tenders & corrigendum, if any. (III) Tenderer may participate in above e-tender electronically through website www.irps.gov.in only & submission of manual offer against e-tender are not allowed. Manually, if submitted shall neither be opened nor considered. (IV) The Bid Security shall be deposited either in cash through e-payment gateway or submitted as Bank Guarantee bond from a scheduled commercial bank of India or as mentioned in tender documents. (V) For further enquiry, may contact: Divisional Railway Manager (Works) Office, Central Railway on phone, 022-67455323. (VI) This tenders complies with Public Procurement Policy Order 2017 dated 16-9-2017. Complete details of tenders are available at the website www.irps.gov.in. The complete details of tenders are also available in the "Notice Board" of the Divisional Railway Manager (Works) Office, Chhatrapati Shivaji Maharaj Terminus, Mumbai.

Open e-tender Notice No.: CR-DRM(W)BB-2022-39 of 19/12/2022.

RailMadad Helpline 139

TOYAM SPORTS LIMITED
(Formerly known as Toyam Industries Limited)
CIN: L74110MH1985PLC285384
+91-22-67452111 / +91-22-62364423 / info@toyamsports.com | www.toyamsports.com
503, Shri Krishna, New Link Road, Opp. Laxmi Industrial Estate, Andheri West, Mumbai, Maharashtra-400053.

ADDENDUM TO THE POSTAL BALLOT NOTICE DATED DECEMBER 03RD, 2022 OF TOYAM SPORTS LIMITED

Toyam Sports Limited ("the Company") issued Postal Ballot Notice dated December 03rd, 2022 ("Postal Ballot Notice") sent through email 03rd December, 2022 to all the Members of the Company for obtaining their approval for Resolution No. 1 to 6 as stated in the notice of postal ballot. The Postal Ballot Notice has been dispatched to all the members of the Company in due compliance with the provisions of the Companies Act, 2013 read with rules made thereunder and the relevant circulars issued by the Ministry of Corporate Affairs, in the said notice of Postal Ballot the Resolution 4 i.e., To Approve Issue of Equity Warrants Convertible into Equity Shares of the Company on Preferential Basis for Cash and Explanatory Statement of Resolution 3 & 4, the board has further approved on 21st December, 2022, the alteration and modification in the Resolution No. 4 & its Explanatory Statement 3 & 4 approved by board are stated below in the addendum notice of postal ballot.

Subsequent to the issuance of Postal Ballot Notice, the Company has observed and deem it appropriate to bring the following further disclosure to the notice of members and other stakeholders. Accordingly, this addendum is being issued to the members and all other concerned stakeholders. This addendum shall be deemed to be an integral part of the Postal Ballot Notice dated 03rd December, 2022.

The Board approved on 21st December, 2022 the Alteration in the notice of Postal Ballot of Resolution No. 3 & its Explanatory Statement, with respect to:

- The list of proposed allottees of warrants,
- Total number of Equity Warrants wherever appearing in the "Postal Ballot Notice" and the "Explanatory Statement Pursuant to Section 102 of The Companies Act, 2013 And Rules Related Thereto" as 22,21,00,000 (Twenty-Two Crores Twenty-One Lakhs) should be read as 21,71,00,000 (Twenty-One Crores Seventy-One Lakhs) Equity Warrants.
- Shareholding pattern before and after completion of the proposed preferential issue.
- Clause 9. Price of the issue of Explanatory Statement.

Subsequent to the issuance of Postal Ballot Notice, the Company has observed and deem it appropriate to bring the following further disclosure to the notice of members and other stakeholders. Accordingly, this addendum is being issued to the members and all other concerned stakeholders. This addendum shall be deemed to be an integral part of the Postal Ballot Notice dated 03rd December, 2022.

The said addendum Notice is also available on the website of the Company: www.toyamsports.com, the relevant section of the website of BSE Limited ("BSE"); www.bseindia.com & MSEI: www.mseil.com in which the Equity Shares of the Company are listed and on the website of National Securities Depository Limited (NSDL); www.evoting.nsdl.com

The addendum to Postal Ballot Notice is being sent by e-mail only to those eligible Members who have already registered their e-mail address with the Depositories / their depository participant / the Company's Registrar and Share Transfer Agents M/s MAS Services Ltd / the Company or who will register their e-mail address with info@massserv.com, on or before 5.00 p.m. (IST) on 25th November, 2022.

In this regard, your Demat Account / Folio Number has been enrolled by the Company for your participation in remote e-Voting on the resolution placed by the Company on e-Voting system. The remote e-Voting facility would be available during the following period:

Commencement of e-Voting	06th December, 2022
End of e-Voting	04th January, 2023

Members are requested to record their assent (FOR) or dissent (AGAINST) through the remote e-Voting process not later than 5.00 p.m. (IST) on 04th January, 2023. Remote e-Voting will be blocked by NSDL, immediately thereafter and will not be allowed beyond the said date and time. During this period, Members of the Company holding shares either in physical or electronic form, as on the cut-off date, i.e., 25th November, 2022, shall cast their vote electronically. The voting rights shall also be reckoned on the paid-up value of shares registered in the name(s) of the Member(s) as on the cut-off date. Once the vote on a resolution is cast by a Member, the Member shall not be allowed to change it subsequently.

The process and manner for remote e-Voting are detailed in the Notes forming part of the attached Notice.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no. -1800 1020 990 / 1800 224 430 or send a request at evoting@nsdl.com

By Order of the Board of Directors
For Toyam Sports Limited
(Formerly known as Toyam Industries Limited)
Sd/-
Abhishek Pokharna
Company Secretary

Place: Mumbai
Date: 21st December, 2022

